

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 202/1995

IN RE : T.N. GODAVARMAN THIRUMULPAD

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS. & ORS.

Respondent(s)

([1] I.A. Nos. 2930/2010 AND 3963/2017[APPLICATIONS FOR DIRECTIONS AND PERMISSION TO FILE ADDITIONAL DOCUMENTS]WITH I.A. No. 160714/2019[APPLICATION FOR EXEMPTION FROM FILING OFFICIAL TRANSLATION]AND I.A. No. 77320/2023[APPLICATION FOR OBJECTION ON BEHALF OF APPLICANT]AND I.A. No. 79064/2023[APPLICATION FOR LEAVE TO AMEND THE I.A. NO. 2930/2010]

IN RE : M/S SHEWALKER DEVELOPERS LTD AND

[2] [i] I.A. NO. 19010/2019 [APPLICATION FOR DIRECTIONS]WITH [ii] I.A. NO. 75982/2019[APPLICATION FOR EXEMPTION FROM FILING O.T] WITH [iii] I.A. NO. 86706/2019 [APPLICATION FOR DIRECTIONS] WITH [iv] I.A. NO. 90640/2019 [APPLICATION FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS] WITH [v] I.A. NO. 122128 AND 122130/2019 [APPLICATION FOR EXTENSION OF TIME AND EXEMPTION FROM FILING O.T.] FILED BY MR. NISHANT R. KATNESHWARKAR, ADVOCATE WITH [vi] I.A. NO. 129260 AND 129264/2019 [APPLICATION FOR IMPLEADMENT AND DIRECTIONS] FILED BY MR. RAVINDRA KESHAVRAO ADSURE, ADVOCATE] AND [vii] I.A. NO. 129279/2019 [APPLICATION FOR DIRECTION] FILED BY MR. GOPAL BALWANT SATHE, ADVOCATE AND [viii] I.A. NOS. 150901 AND 150915/2019 [APPLICATIONS FOR INTERVENTION AND DIRECTION FILED BY MS. MAYURI RAGHUVANSHI, ADVOCATE

IN RE : CONSERVATION ACTION TRUST, MAHARASHTRA AND

[3] [i] CONTEMPT PETITION (CIVIL) NO. 319 OF 2021 WITH I. A. No. 66719 OF 2021 (APPLICATION FOR EXEMPTION FROM FILING NOTORIZED AFFIDAVIT) IN I. A. No. 90182 OF 2019 (APPLICATION FOR DIRECTIONS)

IN RE : RAJAJI TIGER RESERVE, UTTARAKHAND WITH

[ii] I. A. No. 186910/2022 (CEC REPORT NO. 30/2022 - REPORT OF CEC IN APPLN. NO. 1557/2022 FILED BEFORE IT BY GAURAV KUMAR BANSAL)

IN RE : GAURAV KUMAR BANSAL AND

[iii] I.A. NO. 20650/2023 (CEC REPORT NO. 3/2023 - REPORT OF CEC IN APPLN. NO. 1558/2021 FILED BEFORE IT BY GAURAV KUMAR BANSAL)

IN RE : GAURAV KUMAR BANSAL AND

[4] I. A. NO. 184657 OF 2022 [APPLICATION FOR DIRECTIONS]
IN RE : KILLING OF FOREST RANGE OFFICER (FRO) IN TELANGANA

[5] I. A. NOS. 87544, 87550 AND 91723 OF 2023[APPLICATIONS FOR
IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.]
IN RE : M/S. KRISHNA MINERS AND TRADERS, RAJASTHAN

[6] I. A. NOS. 196062 AND 174896/2019 (ALLOWED VIDE ORDER DT.
24.02.2023)[APPLICATIONS FOR IMPLEADMENT AND DIRECTIONS]ONLY LISTED
FOR DIRECTIONS IN PURSUANCE OF HON'BLE COURT'S ORDER DATED
24.03.2023
IN RE : PATNITOP DEVELOPMENT AUTHORITY AND

[7] I. A. NOS. 85332 AND 85124/2023 [APPLICATIONS FOR
INTERVENTION AND DIRECTIONS]
IN RE : ROHIT CHOUDHARY AND

[8] I. A. NOS. 107906 AND 107909/2023 [APPLICATIONS FOR
IMPLEADMENT AND DIRECTIONS]
IN RE : NALWAYA MINERALS INDUSTRIES PVT. LTD. AND

[9] I. A. NOS. 115479, 115480 AND 115482/2023 [APPLICATIONS FOR
IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.]
IN RE : HANUMAN DAS AND

[10] I. A. NOS. 90305 AND 90312/2023 [APPLICATIONS FOR
IMPLEADMENT AND DIRECTIONS]
IN RE : M/S. VITHAL CORPORATION LTD. AND

[11] I. A. No. 191635/2022 (CEC REPORT NO. 31/2022 - REPORT OF
CEC IN APPLN. NO. 1559/2022FILED BEFORE IT BY MINISTRY OF FINANCE)
LISTED ONLY FOR DIRECTIONS TO MoEF IN VIEW OF ORDER DT. 08.02.2023
IN RE : MINISTRY OF FINANCE AND

[12] CONTEMPT PETITION (C) D. NO. 12815/2019
IN RE : P.V. JAYAKRISHNAN AND

[13] I. A. Nos. 1408/2005, 1457/2005, 1462/2005, 1787/2007, 1863-
1864/2007, 3453/2012 AND

[14] I. A. NOS. 79569 AND 79576/2019[APPLICATIONS FOR
INTERVENTION AND DIRECTIONS]WITH I. A. NOS. 159670 AND
159677/2019[APPLICATIONS FOR EXEMPTION FROM FILING OFFICIAL
TRANSLATION]AND I. A. D. NOS. 14261 AND 14262/2021[APPLICATIONS FOR
URGENT LISTING OF I.A. NOS. 79569 AND 79576/2019 AND EXEMPTION FROM
FILING DULY ATTESTED AFFIDAVIT]AND I. A. NOS. 40599 AND
40624/2023[APPLICATIONS FOR INTERVENTION AND MODIFICATION OF
COURT'S ORDER DATED 12.05.2022]
IN RE : SHRMIK RICKSHAW CHALAK-MALAK SEVASANSTHA AND

[15] I. A. Nos. 90862 AND 90864 OF 2021[APPLICATIONS FOR
DIRECTIONS AND EXEMPTION FROM FILING O.T.]

IN RE : M/S. JAIPUR SILICA SUPPLY CO., RAJASTHAN

WITH

**CONMT.PET.(C) No. 319/2021 in W.P.(C) No. 202/1995
(IN I.A. NO. 90182 OF 2019,
IA No. 66719/2021 - EXEMPTION FROM FILING AFFIDAVIT)**

WITH

**Civil Appeal No(s). 9206/2022
(IA No.197916/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.197920/2022-EXEMPTION FROM FILING O.T. and IA
No.197919/2022-APPROPRIATE ORDERS/DIRECTIONS
IA No. 60508/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 197919/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 197916/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 197920/2022 - EXEMPTION FROM FILING O.T.
IA No. 891/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)**

WITH

SMW(C) No(s). 1/2023

Date : 12-07-2023 These matters were called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE SANJAY KUMAR**

Counsel for the parties

Mr. Harish N. Salve, Sr. Adv. [A.C.] (Not Present)

Mr. A.D.N. Rao, Sr. Advocate [A.C.]

Ms. Aparajita Singh, Sr. Advocate [A.C.] (Not Present)

Mr. Siddhartha Chowdhury, Advocate [A.C.]

**Mr. K. Parameshwar, Amicus Curiae
Mr. M.V. Mukund, Adv.
Ms. Arti Gupta, Adv.
Ms. Kanti, Adv.**

**Mr. Balbir Singh, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Ms. Archana Pathak Dave, Adv.
Ms. Suhashini Sen, Adv.
Mr. S. S. Rebello, Adv.
Mr. Shyam Gopal, Adv.
Mr. Raghav Sharma, Adv.
Mr. Sughosh Subramanyam, Adv.**

Dr. Arun Kumar Yadav, Adv.

**Ms. Aishwarya Bhati, ASG
Ms. Suhasini Sen, Adv.
Ms. Shagun Thakur, Adv.
Ms. Manisha Chava, Adv.**

**Mr. Neeraj Shekhar, AOR
Mr. Ashutosh Thakur, Adv.
Dr. Sumit Kumar, Adv.
Mr. Abhishek Pandey, Adv.**

**Mr. Harsh Parashar, AOR
Ms. Vanshaja Shukla, AOR**

Mr. Nishant R. Katneshwarkar, AOR

**Mr. Siddharth Bhatnagar, Sr. Adv.
Mr. Gopal Balwant Sathe, AOR
Mr. Yash Prashant Sonavane, Adv.**

**Dr. Adish Agarwalla, Sr. Adv.
Mr. Ravindra Keshavrao Adsure, Adv.**

**Ms. Mayuri Raghuvanshi, AOR
Mr. Sanjay Upadhyay, Adv.
Mr. Vyom Raghuvanshi, Adv.
Ms. Eisha Krishna, Adv.
Ms. Mansi Bachani, Adv.
Ms. Akanksha Rathore, Adv.**

Ms. Mridula Ray Bhardwaj, AOR

Petitioner-in-Person

**Dr. Abhishek Atrey, AOR
Ms. Ambika Atrey, Adv.
Mr. Akash Giri, Adv.
Ms. Vidyottma Jha, Adv.**

Mr. Atul Sharma, AOR

Mr. Ajay Marwah, AOR

M/S. Venkat Palwai Law Associates, AOR

Ms. Aruna Gupta, AOR

**Mr. Shailesh Madiyal, AOR
Mr. Vaibhav Sabharwal, Adv.
Mr. Akshay Kumar, Adv.**

Ms. Shibani Ghosh, AOR
Ms. Anuja Mishra, Adv.

Mr. Niranjan Reddy, Sr. Adv.
Ms. Aruna Gupta, AOR
Mr. Ramesh Allanki, Adv.
Mr. Syed Ahmad Nazvi, Adv.

Mr. Ravindra Kumar, Sr. Adv.
Mr. V.N. Sinha, Sr. Adv.
Mr. Ram Ekbal Roy, Adv.
Mr. Aman Nihal, Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Mr. Sanjay Kumar Singh, Adv.
Ms. Neha Das, Adv.

Mr. K.R. Sasiprabhu, AOR

Mr. Roy Ahraham, Adv.
Ms. Reena Roy, Adv.
Mr. Akhil Abraham, Adv.
Mr. Yaduinder Lal, Adv.
Ms. Anju Khadiya, Adv.
Mr. Himinder Lal, AOR

Mr. M. K. Michael, AOR

Ms. Usha Nandini V., AOR

Mr. G. Prakash, AOR

Mr. Lalit Mohan, Adv.
V. Vaish, Adv.
Ms. Akanksha, Adv.
Mr. Abhay Gupta, Adv.
Ms. Misha Rohatgi Mohta, AOR

Mr. Shyam Divan, Sr. Adv.
Ms. Ninar Nariman, Adv.
Ms. Tahira Karanjawala, Adv.
Mr. Arjun Sharma, Adv.
Mr. Shreyas Maheshwari, Adv.
Ms. Sukanya Das, Adv.
M/S. Karanjawala And Co., AOR

Mr. Dharmendra Kumar Sinha, AOR
Mr. Subodh K. Pathak, Adv.
Mr. Vinod K. Soni, Adv.
Mr. Pawan Kumar Sharma, Adv.

Dr. Manish Singhvi, Sr. Adv.
Mr. Sandeep Kumar Jha, AOR

Mr. Arpit Prakash, Adv.
Ms. Subhangi Agarwal, Adv.

Mr. R. Venkatramani, Attorney General

Dr. Surender Singh Hooda, AOR

Mr. Nishant Awana, Adv.
Ms. Rini Badoni, Adv.
Mr. Niteen Kumar Sinha, AOR
Mr. Tirupati Gaurav Shahi, Adv.

Mr. Shuvodeep Roy, AOR
Mr. Nimisha Menon, Adv.
Mr. Anunay Srivastava, Adv.
Mr. Shreya Shandilya, Adv.
Mr. Sai Shashank, Adv.
Mr. Deepayan Dutta, Adv.

Mr. Mukesh K. Verma, Adv.
Ms. Indra Bhakar, Adv.
Mr. Harish Pandey, Adv.

Mr. Amit Sibal, Sr. Adv.
Ms. Aruna Gupta, Adv.
Mr. Syed Ahgmad Naqvi, Adv.

Mr. K. Radhakrishnan, Sr. Adv.
Ms. Aruna Gupta, Adv.
Mr. Ramesh Allanki, Adv.
Mr. Syed Ahmad Naqvi, Adv.

Mr. Shriharasha Peechara, Adv.
Ms. Pallavi, Adv.
Mr. Duvvuri Subrahmanya Bhanu, Adv.
Ms. Kriti Sinha, Adv.

Mr. Saurabh Mishra, A.A.G.
Mr. Sunny Choudhary, AOR

Mr. Jaideep Gupta, Sr. Adv.
Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.
Mr. Riddhi Bose, Adv.

Mr. A.S. Nadkarni, Sr. Adv.
Mr. Atul Sharma, AOR
Ms. Rachna Gandhi, Adv.

Mr. P. S. Sudheer, AOR
Mr. P. K. Manohar, AOR

Ms. Archana Pathak Dave, Adv.
Ms. Swati Ghildiyal, Adv.
Ms. Deepanwita Priyanka, AOR

Dr. Manish Singhvi, Sr. Adv.
Mr. Arpit Parkash, Adv.
Ms. Shubhangi Agarwal, Adv.
Mr. Milind Kumar, AOR

Mr. Shreyas Awasthi, Adv.
Mr. Sanjeev Kaushik, Adv.
Ms. Astha Sharma, AOR

Ms. Anzu. K. Varkey, AOR
Ms. Mahesh Sharma, Adv.

Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.

Ms. Garima Prashad, Sr. Adv.
Mr. Nishit Agrawal, AOR
Ms. Kanishka Mittal, Adv.

Mr. Shreekant Neelappa Terdal, AOR
Ms. Mrinal Elkar Mazumdar, Adv.
Mr. Mukesh Kr.verma, Adv.
Mr. Neeraj Kr.sharma, Adv.
Ms. Indira Bhakar, Adv.
Mr. Harish Pandey, Adv.
Dr. N. Visakamurthy, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I. A. NOS. 196062 AND 174896/2019 (ITEM NO.1)

List on 19.07.2023.

I. A. Nos. 1408/2005, 1457/2005, 1462/2005, 1787/2007,
1863-1864/2007, 3453/2012 (ITEM NO.2)

As prayed, list after six weeks.

I. A. No. 191635/2022 (ITEM NO.3)

1. Vide order dated 15.03.2023, this Court had recorded the

submission of learned Additional Solicitor General of India that the Committee appointed by this Court vide order dated 08.02.2023 has made substantial progress after its meeting on two occasions.

2. Mr. Balbir Singh, learned Additional Solicitor General of India submits that though substantial progress has been made, before a final solution is arrived at, various technical experts will have to be taken on Board. As such, he submits that a further time of four months will be necessary to complete the exercise.

3. We find the request to be reasonable.

4. List after four months.

I.A. Nos.2930/2010,3963/2017,160714/2019, 77320/2023 & 79064/2023 (ITEM NO.4)

1. Perused the letter circulated by the learned counsel for the State of Himachal Pradesh seeking adjournment for filing response to the objections filed by the applicant to the Report submitted by the CEC.

2. Four weeks' time is granted for the same.

3. As prayed, list after four weeks.

I.A. NOS. 19010/2019, 75982/2019, 86706/2019, 90640/2019, 122128/2019, 122130/2019, 129260/2019 AND 129264/2019 & 129279/2019, 150901 & 150915/2019 (ITEM NO.5)

List after two weeks.

I. A. NOS. 79569 AND 79576/2019, I. A. NOS. 159670 AND 159677/2019, I. A. D. NOS. 14261 AND 14262/2021, I. A. NOS. 40599 AND 40624/2023 (ITEM NO.6)

1. Vide order dated 24.02.2023, this Court had directed the

Monitoring Committee to consider certain issues including laying down of paver blocks, in Matheran.

2. Shri Shyam Divan, learned senior counsel, submits that on account of heavy rains in the monsoon, the situation in Matheran is worsened on account of paver blocks. He submits that in monsoons they become slippery and prone to accidents.

3. Since the Monitoring Committee is examining the issue, we direct the Monitoring Committee to also consider the issue with regard to impact of heavy rains on the paver blocks, which are already laid.

4. List after four weeks.

I. A. NOS. 87544, 87550 AND 91723 OF 2023 (ITEM NO.7)

I. A. NOS. 107906 AND 107909/2023 (ITEM NO.14)

I. A. NOS. 115479, 115480 AND 115482/2023 (ITEM NO.15)

1. Issue notice, returnable in four weeks.

2. Dasti service, in addition, is permitted.

3. Learned counsel assisting Dr. Manish Singhvi, learned senior counsel, accepts notice for the State of Rajasthan.

I. A. NOS. 85332 AND 85124/2023 (ITEM NO.8)

As prayed by the learned counsel for the State of Assam, list after four weeks.

I.A. NO.60508/2023 IN C.A. NO.9206/2022 (ITEM NO.9)

1. List after four weeks.

2. Reply, if any, be filed in the meantime.

SUO-MOTU W.P.(C) NO.1/2023 (ITEM NO.10)

1. In pursuance to the orders passed by this Court on 17.02.2023, an affidavit has been filed by Mr. Devendra Pratap Jagawat posted as Deputy Conservator of Forest and Deputy Field Director Sariska, District Alwar, Rajasthan, a copy of which is tendered in Court and is attached herewith.

2. A perusal of the affidavit would reveal that the State is attempting to find out a solution to the issue of lacs of people visiting the temple situated in the area.

3. We feel that for finding a complete solution, it would be necessary that a body of experts sits together and comes up with an appropriate solution. We, therefore, direct constitution of a Committee comprising of the following officials:-

i. Additional Chief Secretary, Forest and Environment, State of Rajasthan.

ii. Principal Conservator of Forests-cum-Wildlife Warden for the State of Rajasthan.

iii. An officer from the Ministry of Environment, Forest and Climate Change, Union of India, not below the rank of Joint Secretary.

iv. A representative of the National Tiger Conservation Authority, Delhi.

v. A representative of the Wildlife Institute of India, Dehradun.

4. The Principal Conservator of Forests-cum-Wildlife Warden, State of Rajasthan, would be the convenor of the said Committee.

5. Twelve weeks' time is granted to the Committee to submit its report.

I.A. Nos. 90862 AND 90864 OF 2021 (ITEM NO.11)

1. Issue notice.
2. Learned counsel assisting Dr. Manish Singhvi, learned senior counsel, accepts notice for the State of Rajasthan.
3. Dasti service, in addition, is permitted.
4. Reply, if any, be filed within four weeks.

I.A. NO.184657/2022 (ITEM NO.12)

As requested by the learned counsel for the State of Telangana, three weeks' time is granted to the State to file its reply along with relevant documents.

I.A. NOS.90305 & 90312/2023 (ITEM NO.16)

1. Learned senior counsel appearing for the applicant(s) seeks permission to withdraw these applications with liberty to file proper applications.
2. Permission is granted.
3. The applications are, accordingly, dismissed as withdrawn with the liberty prayed for.

CONTEMPT PETITION (C) NO.319/2021, I.A. NOS.186910/22 & 20650/2023 (ITEM NO.17)

List on 26.07.2023.

C.A. NOS.12234-12235/2018

Upon mentioning, taken on Board.

List on 13.09.2023.

**(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS**

**(ANJU KAPOOR)
COURT MASTER (NSH)**